

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.111- IA/520(AHM) 2024
In
C.P.(IB)/67(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

STCI Finance Limited
Vs
Ajay Ramniwas Dhoot

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP	: Mr. Bhupendra Dave, Advocate
For the FC	: Mr. Neel Vasant, Advocate for : Mr. Tirth Nayak, Advocate : for (Canbank Factors)
For the Applicant /FC	: Mr. Raju Kothari, Advocate : for (STCI Finance Limited)
For the Respondent / PG	: Mr. Chintan Gandhi, Advocate
For the Liquidator of the Corporate Debtor	: Mr. Rajiv Chawla, Advocate for : Mr. Arjun Sheth, Advocate

ORDER

IA/520(AHM) 2024

None has appeared on behalf of the other financial creditors.

A bulky service report has been filed on 23.04.2024, vide inward diary No. D-3478 by the applicant / RP, which runs 67 pages. Though, this Adjudicating Authority has ordered to service upon the corporate debtor / personal guarantor, and all the financial creditors.

Learned Counsel for the applicant / RP submitted that the service report consisted of a service report qua 13 financial creditors.

Let a proper chart be filed showing the status of the service against each names of the financial creditors and others on one page.

Learned Counsel for the respondent / personal guarantor, Mr. Chintan Gandhi, directed to file a vakalatnama, within a period of three days and a memo of appearance during the course of the day and reply, within an extended period of two weeks. Thereafter, rejoinder, if any.

Re-list on 05.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)